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(PART-I, SECTION-1)**

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE**

**PUBLIC NOTICE NO. 65 (RE-2005) /2004-2009
NEW DELHI, DATED THE 26th OCTOBER, 2005**

In exercise of powers conferred under Paragraph 2.4 of the Foreign Trade Policy 2004-2009, the Director General of Foreign Trade hereby makes the following amendments in Handbook of Procedures (Vol. I):

1. The first sentence of Sub-para 7.20.12 shall be amended as under:-

“7.20.12 State Trading Enterprises Policy shall not apply to SEZ manufacturing units. Subject to obtaining necessary permissions required for import under any other law, this Policy shall also not apply to SEZ Trading units for import of fuel covered under ITC(HS) code No. 2710 for the purpose of supply to EOU/SEZ manufacturing units.”

This issues in Public interest.

(K.T. CHACKO)
Director General of Foreign Trade and
Ex Officio Additional Secretary to the Government of India

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